

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00092 /2017

DATED THIS THE 12th DAY OF MARCH, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI PK.PRADHAN MEMBER(A)

PS.Uma Mahesh,
Joint Commissioner of Service Tax (Retired)
No.1747,"Mahashakthikrupa",
4th Cross, Chinnappa Layout,
Kammanahalli Main Road,
Bangalore-560 084. #..Applicant

(By Advocate Shri HS.Anantha Padmanabha)
Vs.

1.The Union of India,
Ministry of Finance,
(Department of Revenue),
North Block,
New Delhi. 110 001.
Represented by its Secretary

2.Member (P&V)
Central Board of Excise & Customs,
Ministry of Finance,
(Department of Revenue),
North Block,
New Delhi. 110 001. #.Respondents

(By Shri MV.Rao, .Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Finding that the learned counsel for the applicant is repeatedly absent, we had passed an order on 19.10.2017 which we quote below:-

“ Notice was issued on 28.2.2017. Thereafter, the matter was taken up on 1.6.2017 and none was present for the applicant. On 6.7.2017 also none was present for the applicant. On 9.8.2017 both counsels were present and two more weeks time were granted for reply on 12.9.2017. Reply was filed and two more weeks was granted for rejoinder. Today also no rejoinder seems to be filed. However, two more weeks granted for filing rejoinder. Post on 20.11.2017.”

2. Thereafter, the matter was taken up on 20.11.2017 and the learned counsel was present and sought time to file rejoinder. Thereafter, on 19.1.2018 no rejoinder is filed and the learned counsel for the applicant is not present and we had forfeited the right to file rejoinder. But, apparently, in the interregnum, he had filed the rejoinder. On 22.2.2018 also applicant is not present. Today also learned counsel for the applicant is not present. Shri MV.Rao, learned counsel presses for immediate hearing.

3. OA is dismissed for non-prosecution. No order as costs.

(PK.PRADHAN)
MEMBER(A)
bk.

(DR. K.B. SURESH)
MEMBER(J)